GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3444 ANSWERED ON:10.08.2015 Consultation Meetings with Trade Unions

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any meeting/discussion by the Government is likely to take place with the representatives of Central Trade Unions/Labour Organisations who are taking part in the Indian Labour Conference and if so, the details thereof along with the points of discussion of any such meeting;

(b) whether an inter-ministerial panel had meeting with trade union leaders recently and if so, the details thereof and issues discussed thereon;

(c) whether the issue of expeditious disposal of pending cases of workers/labourers and public sector undertakings/private companies in Labour Courts was also discussed and if so, the details thereof along with other issues discussed thereof;

(d) whether the Government has proposed changes in the existing labour laws to empower industry to appoint employees on contract basis/fixed term and is also looking at toughening of the terms to form trade unions; and

(e) if so, the details thereof and whether the proposed move has been opposed by the Trade Unions and if so, the reaction of the Government thereto?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): Ministry of Labour & Employment regularly engages in discussion with social partners including Central Trade Union organisations which are also part of Indian Labour Conference. However, no specific meeting in reference to Indian Labour Conference has been proposed.

(b): An Inter-Ministerial Committee constituted by Government had a meeting with the Leaders of Central Trade Unions on 19.07.2015 to discuss their Charter of Demands. The following issues were discussed in the meeting: Contd..2/-

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SI.No. Issues discussed

01. Urgent measures for containing price rise through universalization of public distribution system and banning speculative trade in commodity market.

02. Containing unemployment through Concrete measures for Employment Generation

03. Strict enforcement of all basic Labour Laws without any exception or exemption and stringent punitive measures for violation of labour laws.

04. Universal Social Security towards all worker

05. Minimum wages of not less than Rs.15,000/- per month with provisions of indexation

06. Assured enhanced Pension of not less than Rs.3000/-per month for the entire working population

07. Stoppage of disinvestment in CPSUs

08. Stoppage of Contractualisation in permanent perennial work and payment of same wage & benefits for contract workers as regular workers for same & similar work.

09. Removal of all ceilings on payment and eligibility of bonus, provident fund, increase the quantum of gratuity.

10. Compulsory registration of Trade Unions with a period of 45 days from the date of submitting application and immediate ratification of ILO Convention C87 & C98

11. Unilateral steps initiated to amend several vital Labour Laws by the Government of Rajasthan and the Union Labour Ministry to push through major amendments to number of principal Labour Statutes affecting workers

12. Introduction of FDI in strategic sectors like Defence, Railway, Telecom and Financial Sectors

(c): No, Madam.

(d) & (e): So far as appointment of employees on fixed term basis is concerned, Ministry of Labour & Employment has published a Notification vide G-327 dated 29.4.2015 to obtain the comments from all concerned. The provision for registration of Trade Unions has not been changed in the proposed code on Industrial Relations.
